Central Administrative Tribunal Principal Bench, New Delhi

OA No.673/94 MA No.212/95



New Delhi this the 29th day of August 1995.

Hon'ble Mr A.V.Haridasan, Vice Chairman (J) Hon'ble Mr R.K.Ahooja, Member (A)

B.B.Arya R/o 20-B, Pocket IV Mayur Vihar, Phase-I Delhi-110 091.

...Applicant.

(Through Shri M.M.Sudan, advocate)

Versus

- Govt. of National Capital Territory of Delhi through Chief Secretary
 Sham Nath Marg Delhi-110 054.
- 2. The Director
 Directorate of Employment
 2, Battery Lane
 Delhi.
 - Joint Director
 Directorate of Employment
 2, Battery Lane
 Delhi.

.. Respondents.

ORDER (Oral)

Hon'ble Mr A.V.Haridasan, Vice Chairman (J)

The MA No.212/95 has been filed by the applicant in the OA No.673/94 seeking permission to withdraw the application with liberty to approach the Tribunal in future if necessary. The request is not being opposed by the counsel for the respondents. The MA is allowed and the OA No.673/94 is dismissed as withdrawn reserving liberty to the applicant to seek appropriate relief in future, if necessary, in accordance with law.

(R.K.Ahooja)

Member

(A.V.Haridasan) Vice Chairman (J)

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